

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

148

OA No. 119/2024

IN THE MATTER OF:

Satish Kumar

... Applicants

Versus

MOEF & CC &Ors.

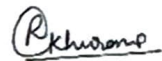
... Respondents

Index

S.No.	Particulars	Pg No.
1	Reply Of Sh. Shakti Singh, Regional Officer, HSPCB, Bahadurgarh Region as Respondent No. 6 in Compliance of Order Dated 20.08 2024.	1-4
2	Annexure-R1: Copy of the abstract of the trees fallen at site in question prepared by Range Forest Officer, Jhajjar.	5-9
3	Annexure-R2: Copy of letter dated 09.04.2024 of District Forest Officer, Jhajjar intimating the price of fallen trees.	10
4	Annexure-R3: Copy of letter of Sarpanch to BDPO, Matanhaila along with photographs of newly planted saplings	11-61
5	Annexure-R4: copy of order of District Magistrate, Jhajjar for suspension of Sarpanch dated 14.08.2024.	62
5	Annexure-R5: Copy of recommendation letter dated 05.09.2024 for formulation/estimation of Environmental Compensation sent to H.O., HSPCB by the Regional Officer, Bahadurgarh	63-64

Filed

Through



Rahul Khurana, Advocate
17, Central Lane, Babar Road, Bengali Market,
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Date: 06.09.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 119/2024

IN THE MATTER OF:

Satish Kumar

... Applicants

Versus

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... Respondents

REPLY OF SHAKTI SINGH, REGIONAL OFFICER, HSPCB,
BAHADURGARH REGION RESPONDENT NO. 6 IN
COMPLIANCE OF HON'BLE NGT ORDER DATED 20.08.2024.

Most Respectfully Showeth:

1. That the present Original Application is pending for adjudication on dated 09.09.2024.
2. The above mentioned Original Application has been filed by the applicant named Sh. Satish Kumar S/o Sh. Chander Singh resident of village Jhanswa, Tehsil Matanhail & District Jhajjar complaining that more than 100 trees have been illegally cut from gouchar land situated within the revenue State of village Jhanswa.
3. That District Magistrate, Jhajjar directed District Forest Officer, Jhajjar to carry out a detailed inspection alongwith Block Development & Panchayat Officer, Matanhail for the assessment of number of trees which were cut as alleged by the complainant. After joint inspection of site, it was found that approximately 188 number of trees were cut. The abstract of the trees fallen at site in question prepared by Range Forest Officer, Matanhail (enclosed herewith as **Annexure-R1**).
4. That vide letter dated 09.04.2024 the District Forest Officer, Jhajjar estimated the price of fallen trees as Rs. 2,35,429/-. Copy of letter dated 09.04.2024 is enclosed herewith as **Annexure-R2**.
5. Consequently the Sarpanch, Gram Panchayat Jhanswa, Tehsil Matanhail, District Jhajjar has deposited the estimated price of Rs. 2,35,429/- in Gram Panchayat Fund for cutting of 188 trees. Moreover, the Sarpanch has also planted 600 no. of new saplings for rejuvenation as per the direction of BDPO, Matanhail.

Moreover, District Magistrate, Jhajjar has also suspended the Sarpanch as per the violation of Panchayati Raj Act, 1994. Copy of letter of Sarpanch to BDPO, Matanhail alongwith photographs of newly planted saplings dated 22.08.2024, copy of order of District Magistrate, Jhajjar dated 14.08.2024 is enclosed herewith as **Annexure-R3 & Annexure-R4** respectively. 150

6. That at present there is no methodology/procedure for imposition of Environmental Compensation in lieu of Environment damaged caused by cutting of trees, so a recommendation for formulation/estimation of Environmental Compensation has also been sent to H.O. Haryana State Pollution Control Board (HSPCB) by the Regional Officer, Bahadurgarh vide its letter dated 05.09.2024. Copy of letter dated 09.04.2024 is enclosed herewith as **Annexure-R5**.
7. That It is further submitted that there is no lapse on the part of answering respondent. As the matter came in the notice of authorities the responsible officers initiated Action. Therefore present reply of answering respondent may taken into consideration.


Shakti Singh,

Dated: 06.09.2024
Place: Jhajjar

Regional Officer, HSPCB Bahadurgarh
Jhajjar, Respondent No. 06.

OA No. 119/2024

IN THE MATTER OF:

Satish Kumar

... Applicants

Versus

MOEF & CC &Ors.

... Respondents

AFFIDAVIT

I, Shakti Singh, Regional Officer, Haryana State Pollution Control Board at Bahadurgarh, aged about 41 Years do hereby solemnly affirm and state as under:

1. That I am the authorized representative of the Respondent No.6 in present case. I am well conversant with the facts and circumstances of the case therefore, I am competent to swear this affidavit.
2. That I have read the contents of accompanying reply which has been drafted under my instructions.
3. That annexures are true copy of their originals.


 DEPONENT
**VERIFICATION**

Verified that the contents of para nos. 1 to 7 of my above reply are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.

ATTESTER

 19/09/2024
PARNOD SINGH
 Advocate & Notary
 Bahadurgarh, Haryana (H.R.)


 DEPONENT

वन राजिक अधिकारी (क्षेत्रीय), मातनहेल

E-mail:- romatanhall@gmail.com

o/c

कमांक:- 565

दिनांक:- 01/04/2024


सेवा में

उप वन संरक्षक,
झाज्जर।विषय:- Original Application No. 119/2024 Satish Kumar Vs. MoEF & CCI
Ors.

सन्दर्भ:- आपके कार्यालय का पत्र कमांक सेल/178/2003 दिनांक 29.03.2024.

—00—

उपरोक्त विषय के सम्बन्ध में आपको अवगत करवाया जाता है कि झांसवा पंचायत
भूमि से भवैध रूप से कटे वृक्षों बाबत खंड विकाश एवं पंचायत अधिकारी, मातनहेल तथा
टीम के साथ संयुक्त रूप से मिलकर कटे हुए वृक्षों की मौके अनुसार मार्किंग सूची तैयार की
है उक्त वृक्षों पर वन विभाग का स्वामित्व नहीं है। उक्त केस में IFA 1927 तथा PLPA 1997
प्रावधान लागू नहीं होते हैं। रिपोर्ट आपकी सेवा में आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न/मार्किंग सूची

वन राजिक अधिकारी,
मातनहेल।

Marking List/Felling Register

Name of Strip :-
153

Jhanswa Panchayat Land
Salhawas

Block :-

Khanpur

Range :-

Matanhail

Authority for Marking

Compartment /Couple/RD/KM no.	Left or Right	Marking No.	Enumeration No.	Species	Girth	Class	Volume	Condition of Tree Green/Dry/Sound/Unsound	Remarks
1	2	3	4	5	6	7	8	9	10
		1	---	Maskat	95	III	0.57	कटे हुए	
		2	---	Maskat	64	IV	0.14	-do-	
		3	---	Maskat	60	IV	0.14	-do-	
		4	---	Maskat	56	V	0.06	-do-	
		5	---	Maskat	44	V	0.06	-do-	
		6	---	Maskat	28	U/S	U/S	-do-	
		7	---	Maskat	70	IV	0.14	-do-	
		8	---	Maskat	35	V	0.06	-do-	
		9	---	Maskat	82	IV	0.14	-do-	
		10	---	Maskat	73	IV	0.14	-do-	
		11	---	Maskat	51	V	0.06	-do-	
		12	---	Maskat	37	V	0.06	-do-	
		13	---	Maskat	57	V	0.06	-do-	
		14	---	Maskat	54	V	0.06	-do-	
		15	---	Maskat	80	IV	0.14	-do-	
		16	---	Maskat	58	V	0.06	-do-	
		17	---	Maskat	90	III	0.57	-do-	
		18	---	Maskat	90	III	0.57	-do-	
		19	---	Maskat	60	IV	0.14	-do-	
		20	---	Maskat	116	III	0.57	-do-	
		21	---	Maskat	64	IV	0.14	-do-	
		22	---	Maskat	80	IV	0.14	-do-	
		23	---	Maskat	64	IV	0.14	-do-	
		24	---	Maskat	64	IV	0.14	-do-	
		25	---	Maskat	72	IV	0.14	-do-	
		26	---	Maskat	72	IV	0.14	-do-	
		27	---	A/T	104	III	0.57	-do-	
		28	---	Maskat	76	IV	0.14	-do-	
		29	---	Maskat	72	IV	0.14	-do-	
		30	---	Maskat	80	IV	0.14	-do-	
		31	---	Maskat	68	IV	0.14	-do-	
		32	---	Maskat	60	IV	0.14	-do-	
		33	---	Maskat	64	IV	0.14	-do-	
		34	---	Maskat	70	IV	0.14	-do-	
		35	---	Maskat	46	V	0.06	-do-	
		36	---	Maskat	46	V	0.06	-do-	
		37	---	Maskat	57	V	0.06	-do-	
		38	---	Maskat	70	IV	0.14	-do-	
		39	---	Maskat	102	III	0.57	-do-	
		40	---	Maskat	76	IV	0.14	-do-	
		41	---	Maskat	89	IV	0.14	-do-	
		42	---	Kikar	59	V	0.06	-do-	
		43	---	Maskat	52	V	0.06	-do-	
		44	---	Maskat	72	IV	0.14	-do-	

	45	---	Maskat	49	V	0.06	-do-
	46	---	Maskat	46	V	0.06	-do-
	47	---	Maskat	43	V	0.06	-do-
	48	---	Maskat	59	V	0.06	-do-
	49	---	Maskat	52	V	0.06	-do-
	50	---	Maskat	40	V	0.06	-do-
	51	---	Maskat	40	V	0.06	-do-
	52	---	Maskat	48	V	0.06	-do-
	53	---	Maskat	41	V	0.06	-do-
	54	---	Maskat	76	IV	0.14	-do-
	55	---	Maskat	44	V	0.06	-do-
	56	---	Maskat	38	V	0.06	-do-
	57	---	Maskat	38	V	0.06	-do-
	58	---	Maskat	38	V	0.06	-do-
	59	---	Maskat	64	IV	0.14	-do-
	60	---	Maskat	49	V	0.06	-do-
	61	---	Maskat	72	IV	0.14	-do-
	62	---	Maskat	78	IV	0.14	-do-
	63	---	Maskat	89	IV	0.14	-do-
	64	---	Maskat	65	IV	0.14	-do-
	65	---	Maskat	40	V	0.06	-do-
	66	---	Maskat	42	V	0.06	-do-
	67	---	Maskat	49	V	0.06	-do-
	68	---	Maskat	86	IV	0.14	-do-
	69	---	Maskat	66	IV	0.14	-do-
	70	---	Maskat	46	V	0.06	-do-
	71	---	Maskat	54	V	0.06	-do-
	72	---	Maskat	40	V	0.06	-do-
	73	---	Maskat	46	V	0.06	-do-
	74	---	Maskat	65	IV	0.14	-do-
	75	---	Maskat	74	IV	0.14	-do-
	76	---	Maskat	70	IV	0.14	-do-
	77	---	Maskat	74	IV	0.14	-do-
	78	---	Maskat	45	V	0.06	-do-
	79	---	Maskat	51	V	0.06	-do-
	80	---	Maskat	65	IV	0.14	-do-
	81	---	Maskat	41	V	0.06	-do-
	82	---	Maskat	57	V	0.06	-do-
	83	---	Maskat	50	V	0.06	-do-
	84	---	Maskat	41	V	0.06	-do-
	85	---	Maskat	41	V	0.06	-do-
	86	---	Maskat	40	V	0.06	-do-
	87	---	Maskat	56	V	0.06	-do-
	88	---	Maskat	38	V	0.06	-do-
	89	---	Maskat	62	IV	0.14	-do-
	90	---	Maskat	80	IV	0.14	-do-
	91	---	Maskat	85	IV	0.14	-do-
	92	---	Maskat	36	V	0.06	-do-
	93	---	Maskat	34	V	0.06	-do-
	94	---	Maskat	42	V	0.06	-do-
	95	---	Maskat	46	V	0.06	-do-
	96	---	Maskat	138	IIA	1.13	-do-
	97	---	Maskat	57	V	0.06	-do-
	98	---	* Maskat	45	V	0.06	-do-

	99	---	Maskat	45	V	0.06	-do-
	100	---	Kikar	132	IIA	1.13	-do-
	101	---	Maskat	107	III	0.57	-do-
	102	---	Maskat	75	IV	0.14	-do-
	103	---	Maskat	52	V	0.06	-do-
	104	---	Maskat	148	IIA	1.13	-do-
	105	---	Maskat	123	IIA	1.13	-do-
	106	---	Maskat	106	III	0.57	-do-
	107	---	Maskat	105	III	0.57	-do-
	108	---	Maskat	89	IV	0.14	-do-
	109	---	Maskat	79	IV	0.14	-do-
	110	---	Maskat	74	IV	0.14	-do-
	111	---	Maskat	70	IV	0.14	-do-
	112	---	Maskat	66	IV	0.14	-do-
	113	---	A/T	86	IV	0.14	-do-
	114	---	Maskat	80	IV	0.14	-do-
	115	---	A/T	89	IV	0.14	-do-
	116	---	Maskat	102	III	0.57	-do-
	117	---	Maskat	96	III	0.57	-do-
	118	---	A/T	102	III	0.57	-do-
	119	---	Maskat	66	IV	0.14	-do-
	120	---	Maskat	68	IV	0.14	-do-
	121	---	Maskat	48	V	0.06	-do-
	122	---	A/T	93	III	0.57	-do-
	123	---	A/T	86	IV	0.14	-do-
	124	---	Maskat	78	IV	0.14	-do-
	125	---	Maskat	64	IV	0.14	-do-
	126	---	A/T	89	IV	0.14	-do-
	127	---	A/T	88	IV	0.14	-do-
	128	---	Maskat	36	V	0.06	-do-
	129	---	Maskat	64	IV	0.14	-do-
	130	---	A/T	76	IV	0.14	-do-
	131	---	Maskat	82	IV	0.14	-do-
	132	---	Kikar	170	IIB	1.98	-do-
	133	---	Maskat	50	V	0.06	-do-
	134	---	Maskat	40	V	0.06	-do-
	135	---	Maskat	58	V	0.06	-do-
	136	---	Maskat	40	V	0.06	-do-
	137	---	Maskat	74	IV	0.14	-do-
	138	---	Maskat	70	IV	0.14	-do-
	139	---	Maskat	72	IV	0.14	-do-
	140	---	Maskat	59	V	0.06	-do-
	141	---	Maskat	40	V	0.06	-do-
	142	---	Maskat	44	V	0.06	-do-
	143	---	Maskat	56	V	0.06	-do-
	144	---	Maskat	141	IIA	1.13	-do-
	145	---	Maskat	112	III	0.57	-do-
	146	---	Maskat	57	V	0.06	-do-
	147	---	Maskat	59	V	0.06	-do-
	148	---	Maskat	56	V	0.06	-do-
	149	---	Maskat	88	IV	0.14	-do-
	150	---	Maskat	72	IV	0.14	-do-
	151	---	Maskat	43	V	0.06	-do-
	152	---	Maskat	45	V	0.06	-do-

153	---	Maskat	50	V	0.06	-do-
154	---	Maskat	53	V	0.06	-do-
155	---	Maskat	117	III	0.57	-do-
156	---	Maskat	42	V	0.06	-do-
157	---	Maskat	50	V	0.06	-do-
158	---	Maskat	49	V	0.06	-do-
159	---	Maskat	84	IV	0.14	-do-
160	---	Maskat	147	IIA	1.13	-do-
161	---	Maskat	52	V	0.06	-do-
162	---	Maskat	112	III	0.57	-do-
163	---	Maskat	86	IV	0.14	-do-
164	---	Maskat	74	IV	0.14	-do-
165	---	Maskat	125	IIA	1.13	-do-
166	---	Maskat	127	IIA	1.13	-do-
167	---	Kikar	45	V	0.06	-do-
168	---	Kikar	43	V	0.06	-do-
169	---	Kikar	48	V	0.06	-do-
170	---	Maskat	68	IV	0.14	-do-
171	---	Maskat	45	V	0.06	-do-
172	---	Maskat	97	III	0.57	-do-
173	---	Maskat	122	IIA	1.13	-do-
174	---	Maskat	115	III	0.57	-do-
175	---	Maskat	94	III	0.57	-do-
176	---	Maskat	123	IIA	1.13	-do-
177	---	Maskat	125	IIA	1.13	-do-
178	---	Maskat	80	IV	0.14	-do-
179	---	Maskat	85	IV	0.14	-do-
180	---	Maskat	57	V	0.06	-do-
181	---	Maskat	46	V	0.06	-do-
182	---	Maskat	54	V	0.06	-do-
183	---	Maskat	39	V	0.06	-do-
184	---	Maskat	86	IV	0.14	-do-
185	---	Maskat	77	IV	0.14	-do-
186	---	Maskat	50	V	0.06	-do-
187	---	Maskat	40	V	0.06	-do-
188	---	Maskat	58	V	0.06	-do-

ABSTRACT

Spp.	U/S	V	IV	III	IIA	IIB	IA	IB	Total	Vol
Kikar	0	4	0	0	1	1	0	0	6	3
Euc	0	0	0	0	0	0	0	0	0	0
Shisham	0	0	0	0	0	0	0	0	0	0
Misc.	1	80	72	19	10	0	0	0	182	37
Total	1	84	72	19	11	1	0	0	188	40

3.35
0
0
37.0
40.3

श्रीमान जी

तसदीक की जाती है कि यह मार्किंग सूचि बी0डी0पी0ओ0 मातनहेल व उनकी टीम के साथ मिलकर मौके अनुसार बनाई है जिसकी किस्म/ग्रथ मौके अनुसार सही है तथा उक्त सभी वृक्ष कटे हुए है जो मौके पर नहीं है। किस्म मुढियों की ली गई है।

Handwritten signatures and initials

[Signature]
Social Education & Panchayat Officer
Matan Hail

[Signature]
RANGE FOREST OFFICER
MATANHAIL

[Signature]
Block Dev & Panchayat Officer
MATANHAIL

उप वन संरक्षक (क्षेत्रीय), झज्जर

नजदीक बाग जॉहआरा स्टेडियम, वन परिसर, झज्जर

दूरभाष 01251-257258 e-mail:-dfojajjar@gmail.com, dfojajjar@rediffmail.com

कमांक:- 70

दिनांक:- 9/4/24

सेवा में,

उपायुक्त,
झज्जर।

विषय:- Original application no. 119/2024 Satish Kumar Vs. MoEF and CC and Ors.

संदर्भ:- आपका पत्रांक 1333/पंचायत दिनांक 27.03.2024.

उपरोक्त विषय के संबंध में संदर्भित पत्र द्वारा मांगी गई वृक्षों की अनुमानित कीमत लगाते हुए आपको आगामी आवश्यक कार्यवाही हेतु भेजी जाती है। विवरण निम्नप्रकार से है:-

Sr.No	Species	U/S Poll Size	Class V	Class IV	Class III	Class IIA	Class IIB	Class IA	Total Trees	Volume
1	Kikar	0	4x665	0	0	1x6235	1x10550	0	6	3.35m ³
2	Misc.	1x238	80x476	72x1053	19x2750	10x4960	0	0	182	37.01m ³
	Approximate Price	238	40740	75816	52250	55835	10550	0	188	40.36m ³
Total Price = 235429										

संलग्न/वृक्षों की मार्किंग सूची

V. K. Singh
उप वन संरक्षक,
झज्जर।

Annexure- R3

सेवा में,

खण्ड विकास एवं पंचायत अधिकारी,
मातनहैल।

विषय :- Original Application No. 119/2024 Satish Kumar Vs. MoEF & CC & Ors.

सन्दर्भ :- उपायुक्त महोदय, झज्जर के कार्यालय के पत्र क्रमांक 1713/पंचायत दिनांक 10.04.2024 की अनुपालना में।

उपरोक्त विषय आपकी सेवा में लिखकर अनुरोध है कि उपरोक्त पत्र द्वारा निकाली गई रिकवरी ग्राम पंचायत की रसीद बुक फार्म न० 04 की रसीद न० 97 द्वारा मु० 235429/-रु० की भरपाई ग्राम पंचायत के बैंक खाता न० 000335030000103 The Jhajjar Central Co-Operative Bank LTD. Jhajjar जमा करवाकर कर ली गई है। जिसकी प्रति साथ संलग्न है तथा पर्यावरण की क्षतिपूर्ति के लिए 600 नये पेड़ लगवाकर जी०ओ० टैग फोटो सहित आपकी सेवा में प्रस्तुत कर निवेदन है कि उक्त शिकायत को दफ्तर दाखिल करवाने का कष्ट करें।

दिनांक 22.08.2024

सरोज देवी
सरपंच
ग्राम पंचायत, झांसवा
जिला झज्जर (हरियाणा)
गवदीया
सरोज देवी
(निलम्बित सरपंच ग्राम पंचायत झांसवा।)



159

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160



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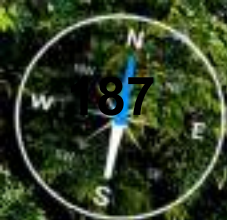
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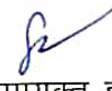

आदेश

श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा, खंड मातनहेल को इस कार्यालय के पत्र क्रमांक 3776-80/पंचायत दिनांक 14/08/2024 द्वारा आरोपित करते हुए सरपंच, ग्राम पंचायत झांसवा के विरुद्ध नियमित जांच के आदेश जारी किए जा चुके हैं। उप मण्डल अधिकारी(ना0), झज्जर को नियमित जांच अधिकारी नियुक्त किया गया है। श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा पर लगाए गए आरोप इतने गम्भीर प्रवृत्ति के हैं कि इनके सिद्ध होने पर उसे सरपंच पद से हटाया जा सकता है। इस प्रकार श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा खंड मातनहेल का सरपंच पद पर बने रहना जनहित में उचित नहीं है।

अतः मैं, कैप्टन शक्ति सिंह, आई.ए.एस., उपायुक्त झज्जर, हरियाणा पंचायती राज अधिनियम, 1994 की धारा 51(1) के अंतर्गत निहित शक्तियों का प्रयोग करते हुए श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा को सरपंच पद से निलम्बित करता हूँ तथा इसी अधिनियम की धारा 51(2) के अंतर्गत उसे ग्राम पंचायत की किसी भी कार्यवाही में भाग लेने से वंचित करता हूँ। श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा, खंड मातनहेल को आदेश दिए जाते हैं कि वह पंचायत की चल/अचल सम्पत्ति जो भी उसके नियंत्रण में है, को हरियाणा पंचायती राज अधिनियम, 1994 की धारा में दिए गए प्रावधान अनुसार तुरन्त प्रभाव से बहुमत रखने वाले पंच को सौंप देवे।



यह आदेश तुरन्त प्रभाव से लागू समझे जावे।

पृ0 क्रमांक:पंचायत/ 3781-25

a/c 
उपायुक्त झज्जर।
दिनांक: 14/08/24 

इसकी एक प्रति निम्नलिखित को सूचनार्थ एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है:-

1. निदेशक, विकास एवं पंचायत विभाग, हरियाणा चंडीगढ़।
2. उप-मंडल अधिकारी(ना0), झज्जर(नियमित जांच अधिकारी)।
3. खंड विकास एवं पंचायत अधिकारी, मातनहेल को आदेशों की अतिरिक्त प्रति भेजकर लिखा जाता है कि आप अपने कार्यालय के विशेष वाहक के माध्यम से श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा को अतिरिक्त प्रति वितरित करवाकर पावती रसीद तुरन्त प्रभाव से इस कार्यालय में भिजवाना सुनिश्चित करें।
4. श्रीमति सरोज देवी, सरपंच, ग्राम पंचायत झांसवा, खंड मातनहेल(रजिस्टर्ड)।
5. जिला लोक सम्पर्क अधिकारी, झज्जर।

a/c 
उपायुक्त झज्जर।




HSPCB

Annexure R5

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

210

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2024/935-936

Dated: 05/09/2024

To

The Member Secretary
Haryana State Pollution Control Board
Panchkula.

Sub: Methodology/procedure for imposition of Environmental Compensation in lieu of Environmental damaged caused by cutting of trees as per the direction of Hon'ble NGT in its order dated 20.08.2024 in the matter of OA No. 119/2024, Satish Kumar Vs. MOEF & CC & Ors.

In this connection, it is submitted that the above mentioned Original Application has been filed by the applicant named Sh. Satish Kumar S/o Sh. Chander Singh resident of village Jhanswa, Tehsil Matanhail & District Jhajjar complaining that more than 100 trees have been illegally cut from gouchar land situated within the revenue State of village Jhanswa. In compliance of the Hon'ble NGT order dated 07.02.2024 (copy enclosed) District Magistrate, Jhajjar directed District Forest Officer, Jhajjar to carry out a detailed inspection alongwith Block Development & Panchayat Officer, Matanhail for the assessment of number of trees which were cut as alleged by the complainant. After joint inspection of site, it was found that approximately 188 number of trees were cut. The abstract of the trees fallen at site in question prepared by Range Forest Officer, Matanhail (enclosed herewith as **Annexure-R1**). Moreover, District Forest Officer, Jhajjar has estimated the price of trees Rs. 2,35,429/- vide its letter dated 09.04.2024. Copy of letter dated 09.04.2024 is enclosed herewith as **Annexure-R2**.

Further, it is submitted that the Sarpanch, Gram Panchayat Jhanswa, Tehsil Matanhail, District Jhajjar has already deposited the estimated price of Rs. 2,35,429/- in Gram Panchayat Fund for cutting of 188 trees. Moreover, the Sarpanch has also planted 600 no. of new saplings for rejuvenation as per the direction of BDPO, Matanhail and District Magistrate, Jhajjar has also suspended the Sarpanch as per the violation of Panchayati Raj Act, 1994 (copy of order dated 14.08.2024 enclosed).

Now Hon'ble National Green Tribunal (NGT) in its order dated 20.08.2024 is reproduce as below:-

1. "Learned Counsel appearing for respondent 2 who also happened to be Sarpanch of Gram Panchayat Jhanswa, Tehsil Matenhail, District Jhajjar, seeks time to file reply. He may do so.
2. In the meantime Regional Officer, Haryana State Pollution Control Board shall also file his supplementary reply disclosing as to what action it has taken against illegal cutting of trees and damage to environment".

In view of the above it is submitted that at present there is no methodology/procedure for imposition of Environmental Compensation in lieu of Environmental damaged caused by cutting of trees so it is hereby requested that:-

1. The said matter may be placed to Environmental Compensation Committee/Technical Advisory Committee (TAC) for formulation/estimation for imposition of environmental compensation as per the direction of Hon'ble NGT in the matter of OA No. 119/2024, Satish Kumar Vs. MOEF & CC & Ors.

Submitted for information and further necessary action in this matter is solicited, please.


Regional Officer
Bahadurgarh Region
Amit

Endst. No. HSPCB/BDR/2024/

Date:

A copy of the above is forwarded to the Sh. Rahul Khurana, Advocate for kind information, please.


Regional Officer
Bahadurgarh Region
Amit